

been Government's endeavour to remove these mental barriers and to encourage its employees to use Hindi. Stress has been laid on persuasion and on providing facilities for the use of Hindi. There is no intention to impose Hindi on the non-Hindi-speaking States.

(f) The more important steps taken by Government for promoting the use of Hindi are as follows:

(i) Setting up of the Kendriya Hindi Samiti under the chairmanship of the Prime Minister;

(ii) Setting up of the Hindi Salahkar Samities in various Ministries under the chairmanship of the respective Ministers;

(iii) Setting up of a Central Implementation Committee under the chairmanship of the Hindi Salahkar and the Secretary, Department of Official Language;

(iv) Strengthening the infra-structure, namely, the technical aids and reference literature;

(v) Providing incentives, both for passing the Hindi examinations and for doing official work in Hindi; and

(vi) Operation of the Hindi Teaching Scheme for coaching the Central Government employees in Hindi, Hindi typewriting and Hindi stenography.

Dacoities and Murders in Delhi

87. SHRI MADHAVRAO SCINDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of dacoities, murders as a result of anti-social elements being active in Delhi during the last six months; and

(b) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) 17 cases of dacoities and 106 cases of

murders were reported during the period from 1-7-1979 to 31-12-1979.

(b) The following measures have been taken:—

(1) Externment proceedings against the known bad characters have been initiated.

(2) Intensive foot and mobile patrolling during day and night is being done.

(3) Armed pickets are detailed at strategic points.

(4) A special centralised squad has been set up to collect criminal intelligence and detect criminals and gangs operating in Delhi.

(5) Surveillance over known criminals is being strengthened and records of criminals up-dated.

(6) Detention under Arms Act has been intensified.

Bill to amend Cantonment Act 1924

88. SHRI R. K. MHALGI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the draft Amending Bill of Cantonment Act of 1924 is ready with Government;

(b) if so, when Government are likely to introduce the same in the Parliament; and

(c) what are the main suggestions accepted by the Government of the Conference of various cantonments in India?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) and (b). The draft of the Amending Bill of Cantonments Act 1924 is being finalised for introduction in the Parliament.

(c) A Conference of the All India Cantonments Elected Members was held at Kirkee on 24-1-69. The Conference adopted a number of resolutions which were incorporated in a